

[Shri Jyotirmoy Bosu]

the big business. Now he is a Governor elsewhere.

I gather that the inquiry has been completed and the report submitted, and it has been revealed that serious irregularities, improprieties and frauds have been committed and responsibilities have been fixed on the present RBI Deputy Governor, Banking, and the Chairman, Central Bank of India, besides others. I have positive reasons to believe that, in fulfilling this mission of misdeeds of Mr. Sanjay Gandhi, the then Banking Secretary and some officials and the then Reserve Bank Governor were also deeply involved. It is, therefore, necessary that the report is laid on the Table of the House immediately, as assured by the Government earlier. Action should be taken against all those serving and retired persons connected with this case.

12.20 hrs.

(iii) REPORTED STATEMENT BY MINISTER OF EXTERNAL AFFAIRS COMPARING THE CONGRESS WITH ANAND MARG.

SHRI O. V. ALAGESAN (Arkonam): Mr. Speaker, Sir, I would submit that it would be more appropriate to call rule 377 as Rule of 'Nishkam Karma' because we rise in our seats and make points, but there is absolutely no response from the Government side. On one of the gates here you will see inscribed this line from Bhagavat Gita:

कर्मण्येवाधिकारस्ते मा फलेषु कदाचन

MR. SPEAKER: Are you raising this under rule 377 please come to the subject.

SHRI O. V. ALAGESAN: I submit, Sir, it might have been all right during British days because the then British Government told the then Members of the Central Legislative Assembly, 'You can do anything; you can vote out our Budget, but we will have it certified by the Viceroy and that will

come into effect'. It might have been alright in those days but that saying does not quite stand on all fours with the present conditions.

Another thing I would like to submit is this. The Rules of Business are expected to regulate the business in this House they are not expected to restrict or control the business....

MR. SPEAKER: 'Regulation' may include restriction also.

SHRI O. V. ALAGESAN: That may be the judicial interpretation. But here in the Rules of Business it is very clear: we are only asked to submit briefly the point and the reasons for wishing to raise it. But yesterday I was surprised, rather flabbergasted, when I was asked to submit a statement of what I was going to say. My friend Shri Shyamnandan Mishra was just now talking about a code for the Press etc. but there seems to be a code for the Members of Parliament here. So I would like you to reconsider the whole matter and not insist on my prior submission of the statements that we propose to make.

Regarding the main point, I am sorry that the External Affairs Minister who, I found the other day, has blossomed into a consmate diplomat should have betrayed himself into making a statement comparing the Congress with the Anand Marg. When Press representatives approached him in Gwalior and asked him whether, in view of the various acts of crime that are being committed by them both abroad and here and the various acts of sabotage and terrorism on the Railways, in power plants and elsewhere, there is any proposal to ban Anand Marg—because Anand Marg has come out in the open and has written letters to the Prime Minister and the Home Minister that they were responsible for these crimes and that unless their Leader Mr. Sarcar is released they will continue to indulge in such acts of sabotage and violence and crime—and whether Government proposes to take suitable action against them, he says:

"We have recently lifted the ban and we do not propose to ban the organisation Anand Marg". If he had stopped at that, we would have had no quarrel; but voluntarily and on his own, he goes further and says "If it is a question of banning Anand Marg, then the question of banning the Congress also will arise". It passes my understanding how the Congress can be compared with Anand Marg. The Congress is the main opposition Party in the country. Now, I would like to know whether this Government proposes to run democracy in this country without a Parliamentary Opposition by lodging us all in jail. I am perfectly justified in asking this question because, on an earlier occasion, the Home Minister went on record about a 'vichar' (the Hindi word 'vichar' was used) that the then Government proposed to shoot all the leaders of the Opposition. Here is an express statement by one of the responsible members of the Government that they will have to think of banning the Congress. So, is it their intention to ban the Opposition in this country and run this democracy without one? This is my question to the Government and they should come out with a statement as to how they thought it fit to compare the Congress with Anand Marg and to speak of both the organisations in the same breath and say that if one is banned the other organisation will also have to be banned. This explanation is called for from the Government.

12.25 hrs.

(iv) ACTION ON THE FINDINGS OF THE SARKARIA COMMISSION OF INQUIRY

SHRI C. N. VISWANATHAN (Tirupattur): Sir, under Rule 377 I would like to draw your attention and the attention of the Home Minister through you to a matter concerning the Sarkaria Commission. The Sarkaria Commission of Inquiry submitted its report ten months ago on the misdeeds of the former Chief Minister Mr. Karunanidhi and his DMK Government in

Tamil Nadu. The Commission had indicated on the basis of unalloyed evidence many DMK Ministers on their abuse of power for personal aggrandisement. It is unfortunate that these men of sullied character are polluting the public life in Tamil Nadu.

It is really ironical that the Home Minister of the Government of India announces publicly that action would be taken against the former Prime Minister if the Shah Commission found her guilty of serious lapses. He avows avidly that he would cleanse the entire public life in India starting from the top. But he is keeping mum about the Reports of the Sarkaria Commission. In fact, he seems to be in sympathy with the condemned men of Tamil Nadu. His silence is puzzling when his Cabinet colleagues confabulate with the men of dubious character as substantiated by the Sarkaria Commission.

Should I call it a double standard when he presupposes the findings of the Shah Commission and back-slides the indictment of the Sarkaria Commission.

When the people of Tamil Nadu with their stoic courage are confronting the consequences of the recent cyclone and when the entire State Government has garnered all its energy and resources to give relief and succour to the suffering millions, these thrown-out politicians are throwing mud on the leader of the 4.5 crore people of Tamil Nadu, our present Chief Minister, Shri M. G. Ramachandran.

I demand a positive reply from the Home Minister. In this House a few minutes before hon. Members laughed when the Minister of Commerce assured the House that Goenka will be punished and whoever he be and however high he may be in the political life, the guilty men will be punished. At the same time I have got my doubts so also our members from Tamil Nadu when Mr. Karunanidhi and his colleagues have not been punished when the Sarkaria Commission has given the